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Title: The Minister of State in the Ministry of Petroleum and Natural Gas laid a statement regarding status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Petroleum and Natural Gas on Demands for Grants (2012-13), pertaining to the Ministry of Petroleum and Natural Gas.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): I beg to lay the Statement on the status of implementation of recommendations contained in the Eleventh Report of the Standing Committee on Petroleum and Natural Gas (15th Lok Sabha) in pursuance of directions of the hon. Speaker, Lok Sabha Bulletin - Part II dated September 1, 2004.

The Eleventh Report of the Standing Committee on Petroleum and Natural Gas (15th Lok Sabha) was presented to the Lok Sabha on 27.4.2012. The Report relates to the examination of Demands for Grants of Ministry of Petroleum and Natural Gas for the year 2012-13. Action Taken Statements on the recommendations/observations contained in the Report of the Committee had been sent to the Standing Committee on Petroleum and Natural Gas on 27.7.2012.

There are 24 recommendations made by the Committee in the said Report where action is called for on the part of the Government. These recommendations mainly pertain to issues like providing LPG connections to BPL families, full utilization of Budget, setting up of Rajiv Gandhi Institute of Petroleum Technology, Commercial Production from Discoveries under NELP, Development of alternate sources of fuel, conversion of coal to liquid, curbing of adulteration and automation of Retail Outlets, etc.

Present status of implementation of various recommendations made by the Committee is indicated in the Annexure to my Statement, which is laid on the Table of the House. I would not like to take the valuable time of the House by reading out all the contents of this Annexure. This may please be considered as read.
